



**Government of Jammu and Kashmir
Labour and Employment Department
Civil Secretariat, Jammu**

Notification

Jammu, the 4th February 2026

S.O. 27 .- Whereas, the applicant Raman Kumar Sanotra S/o Sh. Shiv Ram Sharma R/o H.No.276, JMC, Ward No.39, Mehra Mohalla, Top Sher Khana, Jammu,-181121 (Claimant) has filed an application under Section-17(1) of the Working Journalist and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provision Act, 1955 before the Authority (Labour Commissioner, J&K) on 24.01.2025 claiming therein unpaid dues as wages against the (1) M/s Amar Ujala Ltd. (formerly known as Amar Ujala Publications Ltd.), Through its Managing Director, 1101, 11th Floor, Antriksh Bhawan, 22 Kasturba Gandhi marg, Connaught Place, New Delhi-110001. and (2) Branch Manager, M/s Amar Ujala Ltd. Tawi Complex, 1st & 3rd Floor, Bikram Chowk Road, Jammu-180001

Whereas, after hearing the case, as per the procedure laid down under the Act, it has come to fore that the amount claimed by the applicant in his application is not a settled claim and there is a dispute vis-a-vis amount due to the applicant / claimant from the respondent/management, as such, the recovery proceedings under Section-17(1) of the Act could not be initiated. Thus, the question of payment of claimed amount is required to be adjudicated by the J&K Industrial Tribunal Cum-Labour Court, in terms of Section-17(2) of the Working Journalist and other Newspaper Employees (Conditions of Service) and Miscellaneous Provision act, 1955.

Whereas, the Authority (Labour Commissioner, J&K) has submitted his reference of the dispute/claim under section-17(2) of the Working Journalists Act, 1955, recommending the case for its reference to the Labour Court-Cum-Industrial Tribunal, Jammu for adjudication, and

Whereas, the Government is of the opinion that an Industrial Dispute exists between the Applicant and Respondents; and

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Whereas, the Government considers it desirable to refer the said dispute to the Industrial Tribunal-cum-Labour Court, Jammu for adjudication.

Now, therefore, in exercise of the powers conferred under clause (c) of sub-section (1) of section 10 of the Industrial Dispute Act, 1947 (XIV of 1947), the Government hereby refers the said dispute to the Industrial Tribunal/Labour Court, Jammu for adjudication on the following issues: -

1. ***Whether the claimant is covered under the definition of Working Journalist and Non-Journalist Employee as defined in Working Journalist Act, 1955?***
2. ***Whether the claimant is entitled for claim as per the recommendations of the Majithia Wage Board, if yes, then to what extent he is entitled for?***

By Order of the Government of Jammu and Kashmir.

Sd/-

**(Kr. Rajeev Ranjan) IAS,
Secretary to the Government**

No: LE-Lab/28/2025

Dated: 04.02.2026

Copy to the:-

1. Secretary to Government of India, Ministry of Labour and Employment, Shram Shakti Bhawan, New delhi-110001
2. Principal Secretary to the Hon'ble Lieutenant Governor, J&K.
3. Joint Secretary (J&K and Ladakh), Ministry of Home Affairs, Government of India.
4. Commissioner/Secretary to Government, Department of Law, Justice and Parliamentary Affairs.
5. Presiding Officer, Industrial Tribunal/Labour Court, J&K Jammu along with full case details/leaves in original.
6. Director Information, J&K, Jammu/Srinagar with the request to publish the S.O. in the leading local newspapers of Srinagar/Jammu
7. Labour Commissioner, J&K, Srinagar/Jammu.
8. OSD to Hon'ble Deputy Chief Minister.

[Handwritten signature]

9. General Manager, Government Press, Srinagar/Jammu for its publication in the next issue of Government Gazette.
10. Deputy Labour Commissioner, Jammu.
11. Assistant Registrar, J&K, High Court, Jammu.
12. Private Secretary to the Secretary to Government, Labour and Employment Department.
13. I/C Website (L&E).
14. SRO file/stock file (w.2.s.c.)


03.02.2016

(Waheed Ahmad) JKAS

Under Secretary to the Government
Labour & Employment Department